

(e) For implementing these projects, the organisation is being strengthened. Moreover, consultants for implementing project, supervising and monitoring of project have also been appointed. The documents for tendering on different jobs have already been finalised. These steps will ensure proper utilisation of the funds and completion of the project within the stipulated time.

[Translation]

**Committee on NTC Mills**

5480. SHRIMATI SUSHMA SWARAJ:

PROF. PREM SINGH CHANDUMAJRA:

SHRI K.P. SINGH DEO:

SHRI MOHAN RAWALE:

Will the Minister of TEXTILES be pleased to state:

(a) whether a Committee under the Chairmanship of the Textile Secretary was set up by the Government during the last year for giving recommendations regarding textile mills functioning under National Textile Corporation;

(b) whether the Government have received the report of the Committee;

(c) if so, the details of the recommendations made by the Committee; and

(d) the decision taken by the Government thereon?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):

(a) Yes Sir.

(b) Yes Sir.

(c) and (d) The Committee has deliberated on the report of NTC(HC) and submitted their recommendations to the Government. The Committee has taken into consideration the concessions approved by the Government in 1995 and the positive networth factor as per the BIFR norm and categorised the mills according to their viability. The report of the Committee is presently under consideration of the Government.

[English]

**Khadi Rebate Arrears**

5481. SHRI N.S.V. CHITTHAN: Will the Minister of INDUSTRY be pleased to state:

(a) the total amount of rebate arrears due to Khadi industries during the last three years, State-wise;

(b) the steps being taken to release these arrears to Khadi industries;

(c) whether this rebate arrears leads to erosion of working capital of these industries; and

(d) if so, the remedial steps being taken to protect the Khadi industry?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) The total rebate arrears amounting to Rs. 187.08 crores are due to Khadi industries. The State-wise rebate arrears position as on 31.3.1997 is given in the statement attached.

(b) to (d) Government is aware of the problems faced by Khadi institutions on account of rebate arrears. In addition to the budgeted grant for the year 1996-97, an additional grant of Rs. 50 crores in supplementary grants was also provided to KVIC in March, 1997 for settling the rebate arrears. Other necessary steps like Government guaranteed credit from the consortium of bank for Khadi institutions have also been taken to step up production of Khadi in accordance with the recommendations of the High Power Committee.

**Statement**

Sr. No.	State	Rupees in Crores
		Amount
1.	Andhra Pradesh	4.98
2.	Assam	1.03
3.	Bihar	9.54
4.	Delhi	4.62
5.	Gujarat	21.11
6.	Haryana	6.72
7.	Himachal Pradesh	2.22
8.	Jammu & Kashmir	1.35
9.	Karnataka	8.48
10.	Kerala	4.85
11.	Maharashtra	6.34
12.	M.P.	3.53
13.	Nagaland	0.24
14.	Orissa	0.78
15.	Punjab	9.36
16.	Rajasthan	12.86
17.	Tamil Nadu	22.99
18.	Uttar Pradesh	63.93
19.	West Bengal	2.15
Total		187.08